

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO. 2016

ANSWERED ON 07.08.2023

PENALTY AGAINST MISUSE OF WATER

2016. DR. AMEE YAJNIK SMT. PHULO DEVI NETAM

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the criteria of "waste/misuse of water" has been defined before imposing penalty for the same, if so, details thereof and if not, reasons therefor;
- (b) the State-wise details of the amount recovered as penalty for misuse of water in the last three years;
- (c) the number of cases registered and convictions for water misuse since 2020; and
- (d) the evidence that exists to prove the effectiveness of penalties as a measure to reduce water misuse?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) The efficient utilisation of water is within the domain of the states/UTs and civic bodies as Water is a State subject included in the Entry 17 of the State List in the 7th Schedule of the Constitution of India. There is no repository of information regarding waste/misuse of water and penalties levied for the same at Central level.

However, Central Ground Water Authority has issued a Public Notice dated 08.10.2020, which directs that no person in the country shall waste or misuse potable water resources tapped from underground. In the notification, it has been further directed that the concerned civic bodies dealing with water supply network in the States/Union Territories such as Jal Board, Jal Nigam, Water Works Department, municipal corporation, Municipal Council, Development Authority, Panchayat etc. shall ensure that there shall be no wastage or misuse of potable water tapped from underground and evolve compliance mechanism with coercive measures for violations.

(b) to (d) Does not arise in view of reply at para (a) above.
